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## (1869) 05 CAL CK 0053

## **Calcutta High Court**

Case No: Miscellaneous Special Appeal No. 78 of 1869

Chandi Prasad Nandi APPELLANT

Vs

Raghunath Dhar RESPONDENT

Date of Decision: May 7, 1869

## **Judgement**

Bayley, J.

1. We consider that the period for which the decree was under attachment, and was consequently in a state in which the decree-holder could exercise no due diligence, nor taken any effectual proceedings in furtherance of his decree, has been properly deducted by the lower; appellate Court. The appeal is accordingly dismissed.